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O.A. No.280/2012

ORDER DATED 11<sup>th</sup> OF APRIL, 2012

T. Mohapatra.....Applicant  
Vrs.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.  
&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri R.K. Das, Ld. Counsel appearing for the applicant and perused the materials placed on record. Sri S.B. Jena, Ld. ASC for the Respondents who received copy of this O.A. on 20.03.2012 is not present today. However, Sri U.B. Mohapatra, Ld. Sr. Standing Counsel for Union of India is present.

2. The applicant has claimed regularization as he has been working as Driver-cum-Mechanic (Casual) in a temporary status since 2002 and so far he has not been regularized against any permanent post. He has already submitted representation to Respondent No.3 on 25.08.2011 vide Annexure-A/7. Having received no response he has approached this Tribunal with the following prayer:--

“Let the Respondents be directed to absorb the applicant in regular establishment in the post of Drivr-cum-Mechanic.”

3. During the course of hearing for admission Ld. Counsel for the applicant submitted that he will be satisfied if Respondent No.3 is directed to consider the pending representation

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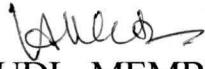
vide Annexure-A/7 dated 25.08.2011 and decide about his case for regularization within a specific time frame. Sri U.B. Mohapatra, Ld. Sr. Standing Counsel submitted that it would take some time to consider the pending representation of the applicant.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to take a final decision in the matter and dispose of the pending representation vide Annexure-A/7 dated 25.08.2011 and pass a reasoned & speaking order within a period of 60 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission state itself. No costs.

6. Send copy of this order along with paper books to Respondent No.3 for compliance at the cost of the applicant and free copies of this order be made over to the Ld. Counsel for the parties.

7. Sri R.K. Das, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisite by day after tomorrow i.e., on 13.04.2012.

  
JUDL. MEMBER

  
ADMN. MEMBER

K.B